

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III**

**Item No. 307**  
IB-169(ND)/2024

**IN THE MATTER OF:**

PVR INOX LTD

**.....APPLICANT/PETITIONER**

**Vs**

CURO INDIA PVT. LTD.

**.....RESPONDENT**

**SECTION**

**U/s 9 of IBC, 2016**

**Order delivered on 30.04.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Ms. Niharika Ahluwalia Advocate.

For the Respondent : Mr. Astutosh Gupta, Mr. Gaurav Rana, Advocates.

**HYBRID HEARING (PHYSICAL & VC)**  
**ORDER**

Learned Counsel appearing for the Corporate Debtor has handed over a copy of the settlement agreement dated 26.04.2024 stating that the parties has settled the dispute. Learned Counsel appearing for the Applicant seeks time to take instructions and file an application seeking withdrawal of the main matter. Three days time granted.

List the matter on **09.05.2024**.

Sd/-

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**